

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 042/00167/2019

Date of Decision: 28.05.2019

THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Shri Gaipuichung Kamei, aged about 46 years
S/o Anjana kamei of Namdunlong Stadium Road
Imphal East District, P.O. & P.S Porompat-795002
Presently at Noney Bazar, Nungba Sub-Division
Tamenglong District-795159.

.....Applicant

By advocate(s): Mr. N. Anix Singh

-Versus-

1. The Union of India represented by the Secretary Ministry of Agriculture, Department of Agriculture Research & Education, New Delhi – 110001.
2. Indian Council of Agriculture Research represented By its Secretary Krishi Bhavan, Raisina Road, New Delhi – 110001.
3. The Director, Indian Council of Agriculture Research Complex for NEH Region, Umroi Road, Umiam – 793103, Meghalaya.
4. The Chief Administrative Officer, ICAR Research Umroi Road, Umiam, Meghalaya – 793103.
5. The Joint Director, ICAR Research Complex for NEH Region, Manipur Centre, Imphal – 795004 And

6. The Senior Scientist & Head (PC)s, KVK Tamenglong, Manipur – 795141.

.....Respondents

ORDER (ORAL)

N. NEIHSIAL, ADMINISTRATIVE MEMBER:

Mr. N. Anix Singh, learned counsel for the applicant submitted that the applicant has approached before this Tribunal vide this present O.A. No. 167/2019. This present case is in connection with the transfer order of the applicant from KVK, Tamenglong, Manipur to KVK, Longleng, Nagaland. In the previous O.A. No. 420/2018 filed by the present applicant, this Tribunal after making observations have specifically directed the respondents authorities vide judgement and order dated 19.12.2018 that the pending representations of the applicant dated 16.04.2018 and 22.09.2018 should be disposed of within a period of three months. It was also directed that till the end of the academic session of 2018-19 of the applicant's children, the applicant should not be disturbed from the present place of posting i.e. KVK, Tamenglong. Thereafter, in compliance of this direction, the respondents authorities have not disturbed the applicant till the end of the academic session of his child. However, on 21.05.2019, the respondent authority issued speaking office order and on the basis of the recommendation a

constituted committee of senior officials, the applicant has been directed to report in previous posting i.e. KVK, Longleng, Nagaland, on or before 31.05.2019. The respondent authorities also make some adverse remarks against the applicant in the said speaking office order. I found that these adverse remarks are irrelevant in the current context unless a formal disciplinary proceeding has been initiated against the applicant. As such, they are expunged. However, having compliance with the previous order of this Tribunal, I do not find any reason for interference in the office order issued on 21.05.2019. Accordingly, the present O.A. is rejected and stand dismissed at the admission stage itself.

2. No order as to costs.

**N. NEIHSIAL
MEMBER(A)**

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